

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI.**

**ORIGINAL APPLICATION No.520/2017**

**Date of Decision: 01.02.2018.**

***CORAM: HON'BLE SHRI ARVIND J. ROHEE, MEMBER (J)***  
***HON'BLE SHRI R. VIJAYKUMAR, MEMBER (A)***

Mrs. Preeti Hanumant Parte  
 Working as Sub Divisional Engineer  
 (SDE) Staff No. In the office Bharat  
 Sanchar Nigam Ltd., CGMT  
 Aministrative Building, 6<sup>th</sup> Floor,  
 B Wing, Juhu Danda Road,  
 Santacruz, Mumbai 400 054.  
 R/at C/o C2-4MTNL Quarters,  
 Opp. MTNL Exchange Goregaon (W),  
 Mumbai.

... *Applicant*

***(By Advocate Shri Gunratan Sadavarte)***

**Versus**

1. Union of India,  
 Through the Secretary,  
 Dept. of Communication,  
 Govt. of India, Dept. of  
 Telecommunications, Sanchar  
 Bhavan, New Delhi 110 001.
2. The Chief General Manager,  
 BSNL Maharashtra Telecom Circle,  
 CGMT Administrative Bldg.,  
 6<sup>th</sup> Floor, A Wing, Juhu Danda Road,  
 Santacruz, Mumbai 400 054.
3. The General Manager (HR)  
 Maharashtra Circle,  
 Bharat Sanchar Nigam Limited  
 CGMT Administrative Bldg.,  
 4<sup>th</sup> Floor, A Wing, Juhu Danda Road,  
 Santacruz, Mumbai 400 054.

4. Assistant General Manager (DE&R)  
Maharashtra Circle,  
Bharat Sanchar Nigam Limited  
CGMT Administrative Bldg.,  
4<sup>th</sup> Floor, A Wing, Juhu Danda Road,  
Santacruz, Mumbai 400 054.
5. The Director (HR)  
Bharat Sanchar Bhawan,  
Harish Chandra, Mathur Lane  
Janpath Road, New Delhi 1100 01. .... **Respondents**

## **ORDER (Oral)**

Per : Shri A.J. Rohee, Member (J)

Today when the matter is called out, Applicant and Shri Gunratan Sadavarte, learned Advocate for her both remained absent. Nobody appeared for the Respondents also.

**2.** In the OA, the following reliefs are sought:

*“8.a) This Hon’ble Tribunal may be graciously pleased to call for the records of the case from the respondents and after examining the same.*

8.b) *This Hon'ble Tribunal be pleased to set aside the impugned list dated 17.04.2017 & 04.05.2017 Qua the applicant.*

8.c) *The Hon'ble Tribunal may be pleased to grant such other relief as this Hon"ble Tribunal feels it necessary to grant the same with costs.*

8.d) The representations submitted by the applicant to AGM Staff, BSNL ADMN, MH circle, Mumbai dated 11.05.2017 regarding her caste status and verification which has already verified by the competent authority in the State of Madhyapradesh, the said representation which is not decided by the respondent authority, they may

*be directed to decide the same.”*

**3.** The following interim relief is also sought:

*“9) Pending the hearing and final disposal of the original application, the Hon’ble Tribunal be pleased to direct the respondents be restrained to take coercive action against the applicant i.e. removal from service.”*

**4.** The applicant seeks interim relief. However, in view of absence of the applicant and her Advocate on the last dates of hearing also i.e. on 06.11.2017 and 04.12.2017, the case cannot proceed further.

**5.** Hence, the OA stands dismissed in default of appearance of the applicant and her Advocate.

**6.** Registry to issue certified copy of this order to both the parties.

**(R. Vijaykumar)**  
**Member (A)**

**(Arvind J. Rohee)**  
**Member (J)**

*dm.*